1	NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI EP/TCP/CSP/CSA/TCSP/TCSA/NO. 398/(MAH)/2017			
	CORAM:	Present:	SHRI M. K. SHRAWAT MEMBER (J)	
-	ATTENDENCE-CUM-ORDER SHEET OF THE NATIONAL COMPANY LAW TRIBUNA NAME OF THE PARTIES: M/s. Diligent Builtance yo	LON 13.04 2017		
	SECTION OF THE COMPANIES ACT: Companies Act 1956/2013/I & BP Cod		OF THE	

S. No.	NAME	DECIONATION
S. NO.	INAME	DESIGNATION

SIGNATURE

## ORDER

- 1. This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
- 2. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of Old Act due to inability to pay debts.
- 3. This Petition is listed for hea` ring for the first time today after transfer of the records.
- Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on 19-06-2017 i.e. after Summer Vacation of the court is over.

Ny

Date: 13-04- 2017.

Sd/-

M.K. SHRAWAT MEMBER (JUDICIAL)

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